[Shri M. Vincent]

Tamil Nadu, especially of Kanyakumari, Tirunelveli, Chithambaranar, Nilgiris, Coimbatore, Salem, South Arcot, North Arcot, Tanjore, Dharmapuri, Trichy and Pudul-ottai districts, are deprived of seeing the Tamil films which are being telecast only on Sundays.

It is all the more disappointing that the time allotted for telecasting Tamil programmes is only one hour and 10 minutes, that is between 7.30 p.m. to 8.40 p.m. The people of Tamil Nadu are not given the opportunity to view the detailed Tamil news from 8.40 p.m. to 9.00 p.m. Nine low power transmitters located in various parts Tamil Nadu and Pondicherry namely Salem, Coimbatore, Nevveli, Kumbakonam, Vellore, Trichy, Dharmapuri, Kanyakumari and Pondicherry cover more than 2 crores of people. So more than 2 crores of people are forced to see only Hindi News which 99 per cent of them are unfortunately unable to follow.

Madam, I request the Government to honour the assurance of the Minister made on 29th July, 1988, wherein he promised to telecast the regional service every day.

I also request the Government to extend the Madras Doordarshan Regional Service Tamil Telecast Programmes by 20 more minutes stretching up to 9 p.m. to view the detailed Tamil News.

I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE
RELIGIOUS INSTITUTIONS
(PREVENTION OF MISUSE)
ORDINANCE, 1988—Contd.

II. RELIGIOUS INSTITUTIONS
(PREVENTION OF MINES)
BILL, 1988—CONTD.

THE DEPUTY CHAIRMAN: Now the discussion on the Resolution and the Motion for consideration of the Bill was over yesterday. The mover of the Resolution, Shri Jaswant Singh will speak. Yes, Mr. Jaswant Singh.

SHRI JASWANT SINGH (Rajasthan). Madam Deputy Chairman, this debate which has stretched out to over three days finally draws to a close. As the hon, Minister of State for Home Affairs has perhaps had to sit through a similar discussion in the other House, most of that which needs to be said on the subject, has been said either here or there, and it is not for me to repeat all that has been said. The debate has ranged far and Wide. Some light has been some darkness also. We had many Jearned dissertations, some amounting to PRAVACHAN on religion, interpretation of various kinds about what religion is, or is not. I am drawn to referring to what my learned colleague, Shrimati Sarojini Mahishi said because I was struck by it. Somewhere in this entire discussion, which wandered off into the mystical labyrinth of religious interpretation we fail to make a distinction between religion. religious belief and religious place, And hence, necessarily, the debate wandered off from the immediate purpose of this Ordinance and the subsequent piece of legis'ations. It is customary on such occasions Madam, to thank all the Members who participated in the debate. I am certainly the beneficiary of the combined wisdom of all of them. But it will not be possible for me-perhaps not also practical --to atttempt to reply to the made by each and every one of them. Two key questions nevertheless remain and because no light was shed on them. I would request the hon. Minister of State to clarify these particular aspects.

If this Ordinance and the subsequent piece of legislation are purely law and order measures, then the point is that existing in the Indian Penal Code are provisions which suffice. And therefore, I am still not sure or convinced as to why this piece of legislation became necessary. The second point is that if this Ordinance or the subsequent piece of legislation

is of a larger social legislation kind or the first step towards delinking religion from politics, as has been averred by a number of speakers including the hon. Minister of State, then again, two doubts remain and I would request the hon. Minister of State to clarify them. The first, Madam, is my belief about the inadequacy of politics as an instrument of social reform: I know that vou cannot legislate for separation of religion or politics. Perhaps the Minister would shed light on this. And secondly, however catchy phrase of separating religion politics might be, the precise method still remains unexplained. Therrfore. these two fundamental queries and doubts remain.

I started by saving that a number of speakers participated and it is not possible for me to answer each and every one of them. Some substantial noints, however. that were either by the hon. Minister of State for Home or by some of the other speakers. I would like to briefly cover. My charming colleague, Mrs. Javanthi Nataraian, who has an acute intellect and proven legal ability, for unknown reasons, started by categorising this Ordinance or subsequent legislation as vet another piece of evidence of discrimination women. I was unable to follow this and I would like to share with her...

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu). Madam, may I clarify? I did not categorise this Ordinance. But I said that this Ordinance was a step towards removing the discrimination that almost all religious practise against women. I said it was a step towards removing the discrimination and therefore. I welcomed the Ordinance. I am sorry it was not clear.

SHRI JASWANT SINGH. This must be on account of the insufficiency of my understanding. I cannot charge her with putting across the point inadequately. Nevertheless I would

like to share a thought with her that excessive and aggressive feminism perhaps tends to become in itself self-defeating prejudice. Within the ambit of this Orlinance or this piece of legislation, she quite rightly and with merit, recognising the limitations secular activism, nevertheless pleaded for this Ordinance and categorised this Ordinance and the subselegislation as the first step towards the separation of religion from politics. Because of the fundamental difficulties that I have explained earlier, I am still unclear as to how this is the first step because I continue to hold that this particular piece of legislation is a dishonest p'ece legislation. She also referred to the Constituent Assembly, what the Constitution says on the question of secularism, etc. But to this I will come when I come to what the honourable Min'ster of State also referred to. Madam, she referred to the fact that whereas it is true that Gandhiji has said what I had quoted but asked how many follow Gandhiji. Which is moot point and perhaps well made. She does not, however, follow that up that "all right-thinking saving people" are to support this Ordinance. thereby by implication suggesting that my disagreement is, in some fashion, a perverse and wrong one. Though perverse I might be and wrong as am in the religious frequently as I sense, her categorisation of disagreement of those who have moved motions of disapproval, of this narticular Ordiher categorisation of nance motion of disapproval as not belonging to that 'right-thinks' class, is in itself an irreligious categorisation.

Madam, the honourable Minister of State made essentially seven points. The was good enough to admit that owing to the misuse of these religious places in the State of Punjab, the criminal justice system in Punjab stands paralysed. I commend him for his candour because he has on an earlier occasion, also stated this in a different context. But the question

that nevertheless remains is this. If the apparatus of law enforcement, and corresponding political remains the same, then how is mobility going to be reimparted to the criminal justice system. Merely by an additional piece of legislation? He also pointed out that there are a large number of religious places and he gave the instance of his own State where. he said no political activity takes place, which really begs the question. I say this because if no political activity takes place in a large number of religious places and if the Indian Penal Code is sufficient to cope with whatever irreligious thing or illegality takes place in a certain place religion, then surely we don't need of additional Ordinance or law. He referred to the fact—that is the effect of the points that he made-that this is an important Ordinance and he also. by some curious coincidence said that all "right-thinking" individuals are to support this, and categorising this as an important Ordinance, he said that Government has the right make Ordinances. Not for a moment this Constitutional did T auestion right of the Government or indeed. the many numbers. But I did dwell upon the fact that during the 45 days of the inter-session period, seven Ordinances were issued, averaging roughly one a week, I am not referring the Constitutional right of the Government to promulgate an Ordinance or, indeed, the profligacy of the them. I am merely numbers of questioning the timing of it for it. the need The descent into hell into which the Punof yesterday's iab, today is not making, or of May, 1988. And if, as I said, the story of Punjab since 1980 can be broadly broken into two chapters, from Bhindranwale to Bluestar and from Bluestar to Black Thunder, then surely at any of these stages, when going through those chapters, the need for such a piece of legislation must have struck the Government. And the Government instead of promulgating an Ordinance, could www have come to the Parliament, referr-

ed the Bill to a Joint Parliamentary Committee, and because this is such an important piece of legislation, brought to bear on the very framing of it much greater consultation and much greater inter-change and exchange of ideas. That is the difficulty I pointed out.

He, then, made some points with which I have serious differences. He expanded on his understanding what secularism is. He was good enough to suggest that I was denigrating secularism. He is free to hold his view. But perhaps he got carried away in categorising my dissent as denigration. He pointed out that the Church and the State must. and shall, remain apart. I am struck ill-logic of it. The by the ironic Church and State in India have never been locked in battle as they have in the West. The very phraseology of Church and State is Occidental phra-And the separation seology. Church and State does not apply to India, because the political component of the Indian State finds its sustenance, finds its inspiration, in Dharto hold that view ma. I continue that Dharma is distinct and will continue to from religion. Ι have differences of opinion with the Government. I am indeed struck by a very tragic sense of irony. Madam, this magnificent Chair on which you sit has above it, as the symbol of our State, Asoka lions. In fact. there ever was in Indian history a combination of the temporal and ec-Asoka's clesiastical, it was during time when Buddhism became State religion, when a religion was propounded by a king. Never in the history of India has any emperor attempted to propound a religion. I am struck by the irony of it that we ought to have chosen a symbol of the State in three Ashoka lions Ashoka was perhaps the only king to have propounded a religion, even if that religion is as civilized, as humane

and as compassionate as the Buddhists thought. Now, all this is because of a total inadequacy of understanding of the application of 'secular'. In expanding it, I must share with you, even at the cost of taking a minute, Madam, yet another quotation from Gandhi, because we treat his saying with some reverence, and justifiably. He says in 1946 in a talk with a Christian missionary:

"If I were a dictator, religion and State would be separate. I swear by my religion. I will die for it. But it is my personal affair. The State has nothing to do with it. The State would look after your secular welfare, health, communications, foreign relations, currency, and so on but not your or my religion. That is everybody's personal concern."

do not denigrate secularism. I did indeed, while participating in the main discussion, quite candidly admit that possibly I would be called a non-practising Hindu. Yet I have a very deep and a very fundamental belief in the strength of my country, which strength lies in the faith of this nation, no matter what the colour of that faith is. The hon. Minister of State referred to religious institutions and he said that the difficulty is in combining political activities those religious institutions. I am in agreement with him. But where I disagree is when a separation is attempted to be made and when he indulges in a catchy phrase "We will separate religion from politics" which makes very good headlines. Could you explain to me how you are going to do it in a country like India where the very cellular structure of the nation is wound with faith? Then only will I be convinced that this piece of legislation is not going to be self-defeating and indeed is not going to throw up more problems than it will solve.

Finally, Madam, the hon. Minister of State also quoted from a B.J.P. resolution on the subject that some

newspaper editorial had published. He pointed out that the B.J.P. resolution on the subject welcoming this piece of legislation was a sufficient answer to what I had said, w' ile d.sapproving the Ordinance, participating in that discussion, I had said that it is quite clear that I do belong to the Parliament in my capacity as a Member of the B.J.P. But I do, on numerous earlier occasions and even now, while participating in discussions which move me profoundly, speak as an individual Member of Parliament, continuing to owe allegiance to my party and simultaneously continuing the right to disagree with my party. When I disagree. I shall stand up and say so, which is much more than my colleagues on the Treasury Benches or indeed the Minister of State can do. Therefore, if the Minister of State throws newspaper editorial in my face and says that that newspaper editorial which supported the resolution answer enough to my Motion of disapproval, then it might be a feeble attempt at scoring a debating point, but it is not an answer to a substantial point.

Madam, I started by saying that this debate has ranged far and wide. Many speakers have participated. House has grown weary of it and so I am too. I am concluding. - You have been most patient. Others have also been most patient. I conclude by saying that I remain unconvinced, despite this three-day long discussion. It is no one's point that the places of religious worship should bepermitted to turn into repositories of the lawless or lawlessness. But even a laudable end will remain unattainable through inadequate means.

In conclusion, Madam, I will share with the House just one very inspiring quotation and this is from Aurobindo Ghosh. Writing in Bande Mataram in 1908, he says:—

"It has been said that democracy is based on the rights of man; it has been replied that it should rather

[Shri Jaswant Singh]

take its stand on the duties of man: but both rights and duties are European ideas. Dharma is the Indian conception in which rights and duties lose the artificial antagonism created by a view of the world which makes selfishness the root of action, and regain their deep and eternal unity. Dharma is the basis of democracy which Asia must recognise, for in this Dharma lies the distinction between the soul of Asia and the soul of Europe. Through Dharma alone the Asiatic evolution fulfils itself. This is her secret."

Thank you, Madam.

SHRIMATI JAYANTHI NATARA-JAN: Madam, just I am on a point of clarification on what the hon. Member has said in reference to what I had spoken. He referred to what I had spoken, and the hon. Member feminism has said that aggressive could be self-defeating. I just want to clarify, Madam, that I agree, aggressive anything could be selfdefeating. But the question I want to ask by way of clarification from the hon. Member is this: name of aggressive feminism or women's rights, if religions discriminate against the social rights of a woman to be an equal citizen, the social rights of a woman in the matter of inheritance, in the matter of marriage, in the matter of property, does he believe that in the name of religion, a woman should be treated as a second class citizen over and above the Constitutional right of equality that is guaranteed to a woman? Does he believe that if the religion dictates that a widow should be burnt on the funeral pyre of 'sati', in that case takes precedence also, the religion takes precedence and the Dharma over the rights of a woman? If the social rights and the economic rights of a woman are given a second place, , they are given in most religions, do those religions, does that religious

belief and tenet take the place of the

Constitutional guarantee of equality that is given to me in the Indian Constitution? If this asking for social and economic justice and the right to be treated equally as a citizen of this country and not as a second class citizen as a woman, if this is aggressive feminism, then I am all for it and we should have more of it. I would like him to answer this.

SHRI SUBRAMANIAN SWAMY. (Uttar Pradesh): Yes, Durga has spoken;

SHRI JASWANT SINGH: I entirely share my charming friend's concern for the rights of women. the point that I made was that this particular discussion, perhaps. they did not arise. However, if she found that they arose, in answer to the questions that she asked me, surely, in this, I would be in the category of right-thinking people saying 'no' to all the questions that she put. I do not believe, and I still hold, Madam, that this question did not arise from this discussion. And, therefore, aggressive feminism becomes a self-defeating prejudice.

SHRI VISHWA BANDHU GUPTA (Delhi): The question is: Are you saying it or are you practising it? The hon. lady Member I think, put a question whether it is being practised or not.

THE DEPUTY CHAIRMAN: Mr. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND SIONS AND THE MINISTER STATE THE IN MINISTRY OF HOME AFFAIRS (SHRI P. CHI-DAMBARAM): Madam, I feel quite inadequate to ...

SHRI SUBRAMANIAN SYAMY: With a found of aggressive feminism, you are feeling inadequate?

SHRI P. CHIDAMBARAM:... answer a debate which has ended with a dissertation or an exposition of metaphysics by hon. Member, Mr. Jaswant Singh. But I am clear on the fundamental points which emerged from this debate and to which we stand committed even in the face of an onslaught by Mr. Jaswant Singh.

Madam, I am afraid, I have to answer once again: why an Ordinance? Since 1st of January, 1985, this House; I believe by the last count, has passed 277 Bills. Yet, we have been criticised for making a small number of ordinances. A small number of ordinances measured against a large number of Bills is a testimony to this Government's commitment to the good and sound practice of making legislation only through Parliament. A small number of Ordinances when Parliament is not in session is testimony of this Government's commitment to take necessary corrective and urgent steps and not to stand paralysed merely because Parliament is not in session at that point of time. Everyone knows the circumstances under which this Ordinance was promulgated. It was promulgated immediately after Operation Black Thunder and in order to meet a very grave and emergent situation where, had we not taken decisive legislative action, there was a good chance that the Golden Temple would perhaps have gone back once again to the control of terrorists and those who aided and abetted terrorists. Obviously a Bill of this nature, an Ordinance of this nature could not have been discussed and drafted overnight, For the last year or so we have engaged ourselves in deliberation and discussion of how to separate religion and politics. This was a commitment made by the Prime Minister in Parliament and outside, a commitment which I believe has been welcomed by the people of this country. We have looked at this problem at various levels. This Ordinance deals . with one aspect of the problem. This deals with one evil which is perceived. And that is why I said then,

and I say now, we will come forward with at least one more measure to separate politics from religion. When this discussion was going on and when we had formulated our ideas on the subject, when we found that there was an urgent need to promulgate an Ordinance immediately after Thunder, we did not hesitate to do so. In fact I reject the argument that the legislative duty of an elected Government stands suspended when Parliament is not in session. I believe that a Government which has to act according to law, and I think it is a principle laid down as early as 1934, every executive action must have the support of law, a Government which is committed to take executive action only with the support of law is obliged to make the law If Parliament is in session, it will come forward with a Bill. If Parliament is not in session, it will make an Ordinance and I do not, accept the criticism that this Government has made a large number of Ordinances. The facts and figures belie the criticism. We have made a small number of Ordinances as against a large number of Bills which were introduced in Parliament and made into a law.

Madam, when we talk about separating religion and politics, does this Bill do? The larger, more complex, intractable problem is separating religion from political activity, is to cleanse our political system from religious influences, is to try to deal with the complex problem of parties which are based on one religion or based on one language. based on one caste or based on community. That is the larger problem. If we go into that problem at this stage, while dealing with this Bill, I am afraid, the controversy will become very wide and we will not be able to focus attention on this Bill. We have parties today whose entire membership is built upon people who practise one religion. Some parties have even the name of a religion attached to them. How do we deal

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[Shri P. Chidambaram]

with that problem? That is the more complex problem. I have no ready answers on that. We are still deliberating. What we are doing today is the other end of the problem, remove politics from our religious institutions. This I think can be dealt with comprehensively and far more easily than removing religion from our political activities.

SHRI JASWANT SINGH: With that I agree.

SHRI P. CHIDAMBARAM: What this Bill does is, it removes politics from our religious institutions. Therefore, I said that the scope of this Bill is limited. It is intended to deal with an evil which has been perceived by everybody and which hit the conscience of the nation after what was revealed through Operation Black Thunder, and I believe there was a public outcry and a public demand that we shall not allow any religious institution to be put to such kind of misuse.

Madam, I had heard so much about the Golden Temple. I wish I had visited it...

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): You never visited it?

SHRI P. CHIDAMBARAM: Kindly listen to me; let me complete the sentence.

I wish I had visited it in more peaceful and more happy times. Unfortunately, my first visit to the Golden temple was shortly after midnight after the last terrorist was eliminated, and we had to go in to open up the Harminder Sahib which had been defiled. It was such a rude shock and a traumatic experience to see the kind of defilement that had taken place inside the sanctum sanctorum. It was a terrible task to perform opening the doors and taking in the people and ensuring that the indescribable filth there was removed

in a matter of 24 hours so that people could go in and maryada could be restored and normalcy could be restored. I do not think any section of the Indian people, regardless of the religion they practise or the faith to which they owe allegiance, should be put to such a traumatic experience. Once and for all, the Parliament of this country must declare that we shall not allow any religious institution to be put to such defilement and to such illegal activities. And that is the purpose of this Bill.

This Bill is an affirmation of our deep respect for religious institutions, our reverence for religious institutions, our concern that nobody's temple or mosque or church or gurudwara should be defiled, our concern for the sentiments and our concern for the love and affection which people bestow upon their religious institutions. That is why this Bill has been brought.

A question was asked whether the existing laws are not sufficient. Yes, there are existing laws. But show me any law which contains provisions of this nature. You referred to section 153A and 153B of the Indian Penal But they are limited provisions that deal only with one kind of misuse of religious institutions, mely, promoting disharmony disaffection among various sections of the community. But this Bill goes much farther, and when we make a Bill of this nature, normal legislative practice is to bring together in one pace all the legal provisions, some old some new, so that the enforcer of the law knows that he can deal with the evil through one piece of legislation. It is far more neat; it is far more more sensible to logical: it is far consolidate all laws. Consolidating laws is a well-known method of legislating. So, even if sections 153A and 153B touch upon one or two aspects of the evil, even if some other laws touch upon some aspects, I think it is good and correct to bring within the covers of one piece of legislation all possible grounds of misuse of religious institutions, and deal with them comprehensively. I, therefore, do not see any inconsistency between section 153A and section 153B of the Indian Penal Code and the provisions of this law.

Madam. I intervened briefly to refute the charge made by Mr. Aladi Aruna. I shall do so again. I do not think a greater disservice can be done by characterising this Bill as directed against the Sikhs or gurudwaras alone. I think the argument has to be stated to be rejected. It is a very petty mind which can look upon a law of this nature in this manner. We know that there are several individuals who continue to misuse religious institutions belonging to other faiths. I do not wish to name them.

SHRI SUBRAMANIAN SWAMY: Why not?

SHRI P. CHIDAMBARAM: Because my effort is to try to deal with this problem in as even-handed a manner as possible and to try to create conditions where public opinion will assert itself, particularly, the public opinion belonging to that community will assert itself, and remove such elements from positions of authority which they occupy in those religious institutions.

It is not my intention to sharpen the controversy. It is my desire that the people will become alive to the dangers of this trend. Here, in Delhi, we have had examples of fiery speeches made from religious fora. In my home State of Tamil Nadu, we have at least one person who describes himself as the Head of a Math, who uses that seat for over political activity. Only the other day, in a temple in a village in Punjab, very provocative speeches were made abusing another faith.

Now, this is neither good religion nor good politics. It is the corrup-

tion of politics by self-styled religious heads. It is also the corruption of religion by people who nurture and nurse secret political ambimons. The people of this country must draw a line between political leaders practising politics and engage ed in democratic political activity on the one hand and religious leaders. seers, saints, savants and gurus who practice religion and preach the virtues of religion. I do not think that the combination of religion and politics will advance either democratic politics or good religious practice in this country.

Madam, Mr. Jaswant Singh with his erudition and deep knowledge of religion and Dharma did make a valiant plea for what he perceives as Dharam or Dharma which governs this nation and how this Bill is opposed to the Dharam or Dharma which rules this nation. I am no scholar. I am not a student of philosophy or religious literature. I can only quote from Dr. S. Radhakrishnan when he speaks about religion and says thus—I quote:

"The need for religion, for a system of thought, for devotion to a cause which will give our fragile and fugitive existence significance and value does not require much Caborate argufent. It is an intrinsic element of human nature. The question is, what kind of religion?

we cannot be called upon to accept incredible dogmas or exc'usive revelations. It is again an age of humanism. Religions which are insentives to human ills and social crimes do not appeal to the modern man."

"Religions which make for dicision discord and disintegration and do not foster unity, understanding and coherence p'av into the hands of the opponents of erligion".

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To me this is a sufficient definition or description of a religion. I cannot accept anything which is described as religion which fosters disunity or misunderstanding, or creates disaffection among people. And the kind of activity that this Bill seeks to ban is precisely that kind of activity which fosters disaffection and disharmony among people. That is not religion and what is not religion has certainly no place in a religious institution.

"On 'dharma. Dr. Radhakrishnan says—and I quote: 'The 'dharma' is one of omcolex significance. It stands for all those ideals and purposse, influences and institutions that shape the character of man both as an individual and as a member of society. It is the law of right living, the observance of which secures the double object of happiness on earth and salvation. It is ethics and religion com bined. The life of a Hindu is regulated in a very detailed manner by the laws of 'dharma'. His fasts and feasts his, social and family ties, his personal habits and tastes are all conditioned by it."

Madam, this I accept. But I cannot accept that the ethical rules, 'dharma', should also determine politics in a plural society. That is not acceptable. Politics is a secular activity, is a secular pursuit and particularly in a plural society like India, which has many great faiths, which has given birth to many great faiths and which is the home of many other great faiths, it is unacceptable that the dharma' or a code of ethics or a code of conduct of one religion can determine the course or direction of politics. I realise that that is more or less the foundation on which the Bharatiya Janata Party is built. But unfortunately, we do not share that view; we reject that view. But let us not get into a political controversy on which view is correct. We hold dur view to be correct. We hold that the politics of this country, polity of this country cannot be determined or directed by the code or 'dharma' of any one religion. We are a secular society and are trying to build a modern State. A modern, secular nation must draw its political inspiration from the realities which we see around us. The plurality in society, the poverty, the class distinctions. the conflicts in society - these the sources from which we must draw the principles of our politics. cannot draw our political principles from this religion or that religion.

Mentions

Madam, there was again a rather interesting controversy about whether you can separate religion and politics and whether it is not contrary to the fundamental principles of Sikhism, the Sikh faith. Madam. passage wish to read an interesting from the same book by Dr. Radhakrishnan which deals with Guru Nanak and I thought I might share this with the House.

"When Ajita Randhaya asked Guru Nanak about ahimsa. Nanak replied:

- (1) Do not wish evil for any-This is ahimsa of thought.
- (2) Do not speak harshly of anyone. This is ahimsa of speech.
- (3) Do not obstruct anyone's work. This is ahim a of action.
 - (4) If a man speaks ill of you. forgive him.
 - (5) Practise physical mental and spiritual endurance.
 - (6) Help the suffering even at the cost of your life."

Madam, those who swear by the sword and those who take the sword or the gun in, what they believe, defence of their religion, I belive, are not true Sikhs nor are they true followers of Guru Nanak. We all know that Nanak strove to bring Hindus and Muslims together, and Dr. Radhakrishnan quotes a popular describing Guru Nanak:

'गुरु नानक शाह फकीर, हिन्द का गुरु मसलमान का पीर।

I think, it is a wrong argument to say that in the Sikh religion you cannot separate religion and politics. There is a very learned article by Dr. Gopal Singh on "Miri" and Piri. I sincerely hope that Gen. Aurora would read it sometime.

SARDAR JAGJIT SINGH AURO-RA (Punjab): I have read it.

SHRI P. CHIDAMBARAM: I wish he had made a reference to this article in his speech. Since he claimed yesterday that he is the only persion who can put that point of view and that, therefore, he asserted his right...

SARDAR JAGJIT SINGH AURO-RA: In the House.

SHRI P. CHIDAMBARAM: ... to be treated more equally than others in the matter of allocation of time on this subject, which I do not grudge him, I think, it is only right that I read portions of this article to the House so that the other point of view is know

Madam, Dr. Gopal Singh says:

"Much confusion has been created in Sikh affairs lately by misinterpretation of the Sikh ethos, as it evolved after the sixth Guru, Hargobind, decided to wear two swords, one signifying "Miri" (secular power) and the other "Piri" (spiritual power). The unwary interpret it as the Guru's desire to combine religion with politics; If we look into Sikh history, scriptures and tradition carefully, this interpretation cannot hold."

Madam, how did this incident take place? Dr. Gopal Singh says:

"In the first place,... it was a chance occurence. Contrary to the earlier practice, when each succeeding Guru was offered a 'topi' (cap) and 'seli' (rosary) by his predecessor, while a devout sikh anointed his forehead with a saffron mark (tikka), Guru Hargobind ordained, after the martyrdom of his Guru-father Arjun

Dev, that he would like to deck himself with a sword. It so happened that Baba Buddha put the sword on the wrong (i.e. the right) side of the Guru's body. Seeing this, the Guru said:—"Don't remove it from here. Let me wear another one the right (i.e. the left) side, one denoting "Miri" and the other "Piri";

Dr Gopal Singh says:

"...in his entire lifetime, the Guru himself never staked a claim for statehood."

He also says:

"If politics and religion are one for the Sikhs, why did the Akali Dal, first in 1948 and then again in 1956, after a compromise with the Congress-an avowedly secular Party convert the Dal into a purely "socio-cultural" body, having nothing to do with politics? Is it that they can play with the doctrines they consider sacred and inviolable the way political necessity dictates?"

He further says:

"No Guru ever stayed at the Akal Takht, nor made it a battleground. No Sikh hero throughout history did so, nor even the neo-Akalis before 1983-84. In fact, neither the 7th, 8th, 9th and the Tenth Master, nor Banda Bahadur, ever visited the Akal Takht or the Golden Temple. After the death of Bhai Mani Singh (1738), it is the Udasis (Hindu in form, Sikh in belief) who became the Custodians of the Akai Takht as well as the Hari Mandir. The Nihang controlled these shrines during the period of Ranjit Singh and the British nominated, from 1850 to 1920, its own custodians. It was the use of the Takht during the Pritish in issuing Hukamnamas period against Sikh patriots, and in honouring tyrants like General Dyer. that the Akali movement was startted in the nineteen twenties of this century."

[Shri P. Chidambaram] 1.00 P.M.

Dr Gopal Singh says and I quote:

Special

"To build the Akal Takht as a separate seat of secular power only means that the Guru intended to separate religion and politics and not mix the two. But he also thereby emphasised that henceforth the Sikhs would not shirk even the use of arms to fight tyramy participate in and not to withdraw from socio-political life."

SARDAR JAGJIT SINGH AURORA: A true Sikh always lives by this. What has happened in the Golden Temple or elsewhere, I am not excusing it, but that part is the one that must always remain.

SHRI P. CHIDAMBARAM. Therefore, it is perhaps debatable what Miri and Piri signify, but again in a modern secular State if the people of this country resolve in order to promote secular values and to build a modern State, the religion and politics shall be separate. I think even if there is an ancient belief that politics and religion cannot be separated among a section of the people, those beliefs will have to give way in order to build a modern secular State.

SARDAR JAGJIT SINGH AURORA: Sikhism is very modern. I am sorry to say by reading one particular article by Dr. Gopal Singh, it does not really signify the basic thought of Sikhism. In its practice it is far more secular than any other religion. In fact, all religions good. I am not trying to denigrate or say anything about others please do remember your aim is to see that politics does not come under the influence of religion. The basic tenets of the Sikh religion are very wide and they really do not preach hatred against anyone.

SHR' P. CHIDAMBARAM: I have no doubt in my mind that Sikhism is very modern. My only regret is that there are obscurantists who still try to cling to ancient and perhaps .discarded dogmas and discarded beliefs. Unfortunately we hear the voice of obscurantism even in this House. But the masses the I think, will reject that kind of obscurantism and reject that kind of an argument.

Mentions

Now, let me come to the provisions of the Bill.

was asked whether A question "manager", includes trustees. I believe it does. The definition manager in Section 2(c) in relation to religious institutions means every person, including any religious functionary by whatever name he is called, but for the time, being either or in association with other alone administers, manages persons otherwise controls the affairs of that institution. If the control of religious institution is vested trustees, then the trustees also would under the definition come "manager".

In Section 7, we have provided punishment for not only the manager, but every person connected with such contravention. The person may be an employee or he may be an outsider, but if he aids, abets and participates in the commission of the offence, he is also punishable.

Section 8 does not require any explanation. The power is vested in the court to hold whether an offence has been committed. And if there it shall be accomis a conviction. by disqualification for pointment in any religious institution for a period of six years. Pending trial by a court, the court also has the authority to pass an order of restraining the manager or any other employee from holding his office pending trial into the offence.

The Bill is a simple straightforward Bill. It has only ten clauses. I believe with the passing of this Bill it will be possible to curb and control any misuse of religious institutions.

I do not wish to take more time of the House.

SARDAR JAGJIT SINGH AURORA: May I please make a submission?

SHRI P. CHIDAMBARAM: May I complete in a minute? I do not wish to take more time of the House. I am grateful to the hon. Members for participating in this debate and for the valuable views they have expressed. I once again appeal to all hon. Members, particularly those who have some objections, to withdraw their objections and to join us in passing this Bill unanimously. Thank you.

SARDAR JAGJIT _SINGH AURORA: I had raised an issue and that has not been really answered. Under the prevailing conditions in-Punjab, the Government has totally failed to control the militants. somebody comes in and says something objectionable and goes away, who is going to be held responsible? This is a practical problem. are going to punish people when they have no ability to resist violence, whether it is from the State or from the militants, what happens?

SHRJ P. CHIDAMBARAM: Madam, clause 9 of the Bill says, I quote:

"Every manager or other employee of a religious institution shall be bound to give information to the officer incharge of the police station within whose local jurisdiction the religious institution is situated of any contravention or any impending contravention of the provisions of this Act and any failure to do so shall be punishable under section 176 of the 5 Indian Penal Code."

Notwithstanding the Manager's effort, if there is an attempt on the part of anyone to contravene the provisions of this Bill. say, for example, by bringing in any arms or by making unlawful construction or making any political speech, the Manager is bound to inform the police and the police will certainly come to the aid of the Manager and will try to prevent the contravention or will certainly apprehend those who are trying to contravene the law. It is only if the Manager overtly or covertly supports 998RS—11.

the contravention of the law, will he be punishable. A Manager who cooperates with the police, who cooperates with the State is enforcing this law is certainly not punishable.

श्री हरवेग्द्र तिह हंसपाल (पंजाब) : मवी महोदय ने डा० गोपाल सिंह के आदिकल का जित्र किया मैं थोडालेट हो गया स्नाने में, मैंने सुना कहीं पर, उसमें इन्होंने मही कहा कि बाबा बड़डाने जब कुपाण पहनाई, जब वे गही पर बैठ रहे थे तो राग साइड पर पहना दी, राइट साइड पर पहना दी। स्रापने ऐसा बताया । जब वे उतारकर दूसरी तरफ पहनाने लगेतोग्र साहब ने कहा कि आप दूसरी तरफ दूसरी ही पहना दीजिए। एक मीरी की होगी, एक पीरी की होगी। इससे यह सिढ़ांत नहीं होता कि धर्म ग्रीर राजनीति इकटठी होगी। अगर इकटठी होती तो एक ही तलवार में हो सकती थीं। उन्होंने दो तलवारें ग्रलग रखीं। उसके बाद जो पाइंट मैं ग्रापके ध्यान में लाना चाहता हं वह यह है कि उन्होंने भी उसके बाद लगातार दो तलवारें नहीं पहनीं । उसके बाद सातवें गुरु, द्याठवे गरु, नवें ग्रीर दसवें गुरुग्रों ने दौ-दो तलवारे नहीं पहनीं, एक ही तलवार रही। यह अरायमेंट देना कि उन्होंने दो तलवारे एक मीरी की ग्रौर एक पीरी की पहनी इसलिए सिख धर्म के **ऋंदर धर्म** श्रीर सियासन को ग्रलग नहीं किया जा सकता, गलत है। सारी गुरबाणी मे, गुरुग्रंथ साहब में कही इस चीज का जिक नहीं है। सिर्फ वहां पर इस चीज का जिक है कि धर्म ही सर्वोत्तम है ग्रौर धर्म ही सर्वोच्च है। उसमें एक पंक्ति है "बोलिए धर्म सच" सच बोलना धर्म हैं। झठ न बोलिए। "बोलिए सच धर्म" झठ नही । यह लाइन है वहां पर । इसका मतलब यह है कि सिख धर्म के ग्रंदर सारी बातें सन्य के ऊपर श्राधारित हैं। कोई दूसरी बात उसमें नहीं हो सकती है । मैं इस बात को यहां लंब। नहीं करना चाहता हूं। हिमा की कोई जगह नहीं है। हिमा को बारबार उन्होंने न करने के लिए कहा है। इसलिए यह अरग्यूमेट देना कि सिख गरुयों ने दो तलवारें पहनी इसलिए हमारा धर्म ग्रौर सियासत इकट्ठी है वह **ग्रलग** नहीं हो संकते, यह गलत है।

SHRI ABDUL SAMAD SIDDIQUI (Karnataka): Madam, the Hon. Minister has not clarified about clause 3 (e) nor has he clarified about my doubts expressed with regard to misuse of the Bill.

Special

SHRI P. CHIDAMBARAM, Madam, clause 3 (e) says:

"for erecting or putting up of any construction or fortification, including basements, bunkers, towers or walls without a valid licence or permission under any law for the time being in force;"

what you have in mind. T realise There are minarets, there are minars, there are towers in some religious institutions but for putting up those minarets or towers, you have to take a licence or permission under any law. Because, as far as I know, for any construction, you have to take a licence either from the municipality or from the panchayat, what is called a building licence.

SHRI SHAMIM AHMED SIDDIQI (Delhi): That exists there in every State.

SHRI P. CHIDAMBARAM: I am answering that. That law exists today and you have to take a valid licence. Now, if you do not take a valid licence and yet put up a construction. you are punishable today under the municipal law, you are punishable under the Panchayat Act which usually is a fine. That applies to all buildings, religious or non-religious. They also demolish the buildings and fine you. If you put up such constructions,, fortifications in a religious institution, without such a permission, while you may be liable under the mulncipal law or the panchayat law, the manager will be liable under this law also in a penal sense. So, I do not think there is any conflict. As I said, a consolidating law will have some provisions of existing laws and will have some new provisions so that everything is

brought under one cover. As far as misuse is concerned. Madam, certainly, I can speak for the Government of India. We do not wish that this law be misused. In fact, this law should be used after great deliberation and greaf care and I am quite sure that the State Governments concerned will implement the law, will do so with care...(Interruption)...

श्री राम चन्द्र विकल (उत्तर प्रदेश): उप सभापति जी. एक स्पटीकरण जरा सा. बहुत छोटा सा है। मैं माननीय मंत्री जी से जानना चाहता हं कि: धर्म के जो दस लक्ष्य हैं धैर्य, क्षमा, सत्य, अहिमा . . . (व्यवधान)

उपसभापति: अभी सारे रिलिजियन यही सिखा दोगे तो... (स्पवधान)

श्री राम चन्द्र विकल: मैं इस ही बता रहा हूं, अहिंसा आदि ; इनको राजनीति से कैसे भ्रलग किया जा सकता है ? ग्रहिंसा को ग्रलग नहीं कर सकते. सत्य को म्रलग नहीं कर सकते. धैर्य को मलग नहीं कर सकते, क्षमा को अलग नहीं कर मकते, बद्धि को अलग नहीं कर सकते। इस प्रकार यह जो इस लक्षण हैं ये राज-नीति मे ग्रलग हो ही नहीं सकते। ग्रगर अहिंसा के बजाय हिंसा आ जाए. सन्द के वजाय ग्रसत्य ग्रा जाए...

उपसभापति: यह मिसयुज के लिए है।

श्री राम चन्द्र विकल नहीं धर्म को समझने में भूल हो रही है। सप्रदायों समझ बैठे हैं।...(व्यवधान) को धर्म

उप समापति: नहीं आपकी कछ भल ही रही है।

श्री राम चम्द्र विकल : हिन्दू मुम्ल-मान, सिख ये मंत्रदाय है, धर्म नहीं है। धर्म मानवमात्र का एक है जिसके ये लक्षण है। इनको राजनीति से अस्लग करके क्या करेंगे ?

उपसभापति । आप कुछ गलत समझ रहे हैं। यस मि० ग्रहलुवालिया।

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सुरेन्द्रजीत सिंह: श्रहल्बालिया (बिहार): उप सभापति महोदया, श्रापके माध्यम से मैं एक क्लेरिफिकेशन पूछना चाहता हं कि मैने ग्रपने वक्तव्य में मैनेजर के बारे में बहा स्पैसेपिक ववश्चन किया था कि मैनेजर तो ठीक है कि खबर देगा कि यहां हमारे धार्मिक संस्थान के **अन्दर** कछ गलत काम हो रहे हैं. पर जैसा कि इस बिल में प्रावधान है कि मैनेजर के अगेन्स्ट अगर एक प्राइमा फेसी केस फ्रोम होता है तो उसे उसी वक्त ससपेंड कर दिया जाएगा और काम करने नहीं दिया जाएगा। उपसभापति महोदया, मैंने एक स्पैसेधिक क्वण्चन किया था जैस याज के दिन दर्शन सिंह रागी के खिलाफ राजद्रोह का मुकदमा दिल्ली न्यायालय में चल रहा है, उसके बावजद एस०जी०पी०सी० ने उमे प्रकाल तस्त का जत्थेदार घोषित किया : अगर ऐसी घटना इम बिल के पास होने के बाद होती है तब ऐसे लोगों को रोकने का हमारा क्या हक रहता है, उसका मंत्री महोदय ने क्या प्रावधान किया है ?

DR. (SHRIMATI) NAJMA HEP-TULLA (Maharashtra): Madam, I want to have one clarification.

THE DEPUTY CHAIRMAN: Now, it will go on like this.

DR. (SHRIMATI) NAJMA HEP-TULLA: Madam, only one clarification, with your permission. I wanted to speak on the Bill but there were too many speakers and I could not speak. I only want one clarification. I do not want to repeat anything. Now, J&K is being exempted from the purview of this Bill. Now, unfortunately, it so happened last year when we were contesting elections in J&K, the Muslim United Front continued the use of religious flags and religious slogans in the election. Now, if you exempt them, what is the use of having such a law? Then we should make it for Punjab Gurudwaras only. At least, some provision should be there. I understand that J&K has special status. But the status does not mean that special

people can misuse it. It is very much part of India. They are misusing it at every place, whether on a political platform or elsewhere. During elections, they are misusing religion. All along we have been fighting against this. I would only like to bring this to the notice of the hon. Miinster.

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): Madam, I have a point to make. I have mentioned in my speech about politicians misusing religious institutions. Particularly I mentioned that official functions are not to be given religious orientation. And official visits of dignitaries should not be used for the purpose of offering prayers at temples, churches, etc. Would the hon. Minister clarify this? Or least would he assure us that Doordarshan, radio and official visits of dignitaries would not be misused for the purpose of religious propaganda?

THE DEPUTY CHAIRMAN: I think the details are not given. It is just a framework of what the Government intends doing.

SHRI DEBA PRASAD RAY (West Bengal); Madam, T seek one clarification. Under this law, would any one be allowed to go around wearing saffron clothes, even if he be a Chief Minister?

SHRI P. CHIDAMBARAM, Madam, as far as J & K is concerned, the posttion is quite clear. J & K is governed by certain other Constitutional provisions by virtue of Article 370. We cannot extend our laws there except with the consent of the State Government or by passing similar laws in . the J & K Legislature. In the past, many laws have been passed with a provision similar to clause 1 subclause (2) of this Bill. Later. discussed the matter with the J & K Government and extended them to J & K. Our efforts would be in the same direction. We will discuss this

[Shri P. Chidambaram] with the J & K Government and we will try to extend this law to J & K or to have a similar law passed there in J & K.

As far as Mr. Ahluwalia's query about 'manager' is concerned, if you kindly see clause 8, you will find that after a charge-sheet has been filed against the manager and after considering the charge-sheet and after hearing the prosecution and the accused, if the court is satisfied that a prima facie exists, the court shall pase an order restraining the manager from discharging the duties of his office. This power is vested rightly in the court so that the executive does not take any arbitrary action. And, if the court restrains the manager. sub-clause (3) that when any manager or other employee has been restrained under sub-clause (2), the vacancy arising out of such restraint will be filled in accordance with the law applicable to the religious institution.

श्री सुरेन्द्रजीत सिंह ग्रहलुव तिया : महोदया, मेरा यहां पर एक छोटा सा सवाल हैं।

THE DEPUTY CHAIRMAN: No.

SHRI S. S. AHLUWALIA: I want an answer because I am concerned. I want to know whether this law prohibit religious institution the right to avail under Artiof the Constitution. हरेक संस्था के अपने-अपने कान्न बने हुए हैं, जैसे गुरुद्वारा एक्ट बना हुआ हैं, मस्जिद के लिए ग्रंपना ग्रलग एक्ट है, मंदिर के लिए अपना अलग एक्ट है। तो उस एम्पलायमेंट की बोडी में जब तक गवर्नमेंट का इण्टरफीयर नहीं रहता है तो ग्राप कैसे रोकेंगे उसका एम्पलायमेंट ? ग्रापकी ग्रांखों में जो डिसक्वा-लीफिकेशन हैं, वह उसके लिए क्वालीफिकेशन का कारण हैं। ब्राप जिसको कम्युनल कहते कम्युवल-श्रार्गेनाइजेशन, उनको तमगे हुनाते हैं, रेनोरियस अवार्ड देते है। तो मेरा

कहन का मतलब यह हैं कि स्नाप कहां तक इस चीज को रोक सर्केंगे श्रीर कैसे इंपलीमेंट करेंगे?

SHRI P. CHIDAMBARAM: Madam, we should not get into academic controversies. This Bill says, "Notwithstanding anything to the contrary contained in any other law....". Therefore, if any law provides for certain qualifications for apopintment as manager, if the manager is disqualified as a result of conviction under clause 8(1) of this Bill, that stands. Article 26 is not in any way affected by this law. It is possible, it is within Parliament's power, to provide for a disqualification. It is there even today. If a person is punished and disqualified for various other things, if the manager is punished, he can be disqualified from holding that office. There is nothing in article 26 or in any provision of the Constitution which will hit this provision.

Madam, the honourable Member, Shri Hanumantha Rao's query is there. I can understand his concern. Coming from a place where there is a surfeit of religiously inspired politics, he has raised that query and I can understand his concern.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): We are the most secular and never communal. There are no communal riots there.

SHRI P. CHIDAMBARAM: I can understand his concern. I do not personally favour association of political leaders or people who hold public offices with religion or identifying themselves with any religion.

Madam, we have issued instructions to all Government Departments and Ministries that in their official functions they should not follow the rules or practices of any one religion and all the ceremonies must be seen as secular ceremonies.

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AN HON, MEMBER: If there is a ceremony of all faiths?

SHRI P. CHIDAMBARAM. That is all right. That is why I say, "identification with one religion". The point of departure between me and you is that against identification while we are with one religion, we do not mock at religion, we do not deny religion on the contrary... (Interruptions)....

SHRI MOTHURU HANUMANTHA RAO: We do not mock at religion: I do not mock at religion. I only say that secularism should be followed.

SHRI P. CHIDAMBARAM: On the contrary, if the Prime Minister of the country travels round this country and the people of any town or village or area want him to participate in their celebrations, I think the Prime Minister of the country should join in the joy and pleasure of the ceremonies of the people of that area, of that part, of the country. By that, he respects the religious views and feelings of the people of that part of the country. Madam, there is a famous saying about religion. The popular statement is that certain things must be seen to be believed. But I may say that certain things must be believed to be seen! Therefore, if you had come on that three-day journey through Tamil Nadu, you would have found the outpouring of emotion and joy and feryour of celebration. The point is, the point of departure, is... (Interruptions)...identifying oneself with one religion, one caste, and that is wrong and that we have ever done.

THE DEPUTY CHAIRMAN: I shall now put the Resolution moved by Shri Jaswant Singh to vote:

The question is:

"That this House disapproves of the Religious Institutions (Prevention of Misuse) Ordinance, 1988 (No. 3 of 1988) promulgated by the President on the 26th May, 1988."

The motion was negatived.

THE DEPUTY CHAIRMAN: I shall now put the motion moved by the Minister, Mr. Chidambaram, to vote.

The question is:

"That the Bill to prevent the misuse of religious institutions for political and other purposes, passed by the Lok Sabha., be taken into consideration."

SHRI B. SATYANARAYAN RED-DY: (Andhra Pradesh): Madam, you have not given him an opportunity to say whether he is withdrawing his Resolution or not. You should have asked him first.

THE DEPUTY CHAIRMAN. I said that I was putting his Resolution to

SHRI B. SATYANARAYAN RED-DY: Before that you should have asked him whether he was withdrawing his Resolution or not.

THE DEPUTY CHAIRMAN: Mr. Jaswant Singh, are you withdrawing it or not?

SHRI JASWANT SINGH: I appreciate that the procedure is as you have followed. But I understand that ordinarily in a motion of disapproval of this kind the mover of the motion is given at the end of the debate on option either to persist with it or withdraw it. Perhaps now the decision is taken out of my hand unless you...

THE DEPUTY CHAIRMAN. When I said that I would put the Resolution to vote, you could have said that you wanted to... (Inerruptions)

SHRI B. SATYANARAYAN RED-DY: He must be asked formally. (Interruptions) It is not fair. You should have asked whether he would to withdraw...(Interruptions)

THE DEPUTY CHAIRMAN: Now doesn't matter. It has been negatived now. The question is:

"That the Bill to prevent the misuse of religious institution

[The Deputy Chairman] political and other purposes, as passed by the Lo_k Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN:: We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 10 were added to the Bill

Clause 1, the Enecating Formula and the Title were added to the Bill.

SHRI P. CHIDAMBARAM: Madam, I move:

"That the Bill be passed."

The question was proposed.

THE DEPUTY CHAIRMAN: Mr. Malaviya.

श्री सत्य प्रकाश मालवीय: माननीय उपसभापित जी, हमारा जो देश है वह धर्मनिरपेक्ष, लोकतां विक श्रीर गणतंत्र है श्रीर जहां तक मैं समझ पाया हूं इस विधेयक का ध्येय यह कभी नहीं था कि राजनीति को धर्म से अलग किया जाए बल्कि जो धार्मिक स्थान हैं उनका दुरुपयोग राजनीतिक कार्यों के लिए न हो श्रीर विशेषकर के अगराधियों के लिए न हो। यह इस विधेयक की मंशा रही है। यह दुख का विषय हैं कि इस देश के गृह मंत्री को आधी रात को स्वर्ण मंदिर में जाना पडा। इस देश के धार्मिक स्थानों की आज क्या हालत है यह इस पर प्रकाश डालता है।

मेरे मन में 2-3 शंकाएं हैं इस संबंध में। एक तो यह कि चूंकि हमारा राष्ट्र और हमारा संविधान धर्म निरपेक्ष है और धर्म निरपेक्षता का मतलब यह हुआ कि अपने व्यक्तिगत आचरण में, अपने व्यक्तिगत जीवन में हम अपने धर्म का सम्मान करेंगे, अपने धर्म के अनुसार हम काम करेंगे और दूसरे धर्म का हम अनादर नहीं करेंगे, दूसरे

के धर्म का भी हम ग्रादर करेगे। लेकिन जब इस देश का राष्ट्रपति, प्रधानमंत्री, राज्य-पाल या मुंख्यमंत्री, जो बड़े बड़े पदों पर पदासीन है, ग्रीर जो सरकारी कामों का शिलान्यास होता हैं—जैसे मान लीजिए पुल का शिलान्यास होता है, किसी सड़क का शिलान्यास होता है, तो वहां पर जब राष्ट्रपति; प्रधानमंत्री, राज्यपाल या मुख्यमंत्री ग्रीर ऐसे लोग जाते हैं तो केवल एक धर्म के ग्रनुसार वहां पर पूजा की जाती है, केवल उस धर्म के ग्रनुसार वहां पर श्राचरण किया जाता है। पंडित को बुलाया जाता है, पंडित से पूजा करवाई जाती है...

उप समापतिः इसका जवाब दे दिया है।

7

श्री सत्य प्रकाश मालवीय: नहीं दिया है। मैं यह कह रहा हूं, मेरा निवेदन यह है कि व्यक्तिगत माचरण मादमी करे लेकिन जब इतने बड़े पद पर हम ऋासीन हैं तो इस काम को फौरन सरकार को रोकना चाहिए ग्रौर इस संबंध में इस विधेयक में कोई प्रावधान नहीं है। जहां तक मेरी जानकारी है कोई भी ऐसा विधयक स्नाज तक पारित नहीं किया गया है जिसमें इस प्रकार की व्यवस्था की गई हो। तो मैं जरूर चाहता हं इस संबंध में मंत्री जी से स्पब्टीकरण.। क्योंकि सरकार ने स्वयं घोषणा की है कि भविष्य में इस प्रकार का व्यापक विधेयक लाया जाएगा, तो कम से कम जब भविष्य में ज्यापक विधेयक लाया जाए तो उसमें सरकार को इस र्यबंध में ख्याल करना चाहिए क्योंकि पिठले 4 सालसे राम जन्म भिम श्रीर बाबरी मस्जिद का जो मामला है, राम जन्म भिम ग्रौर बाबरी मस्जिद के मामले को लेकर कितने साम्प्रदायिक दंगे हो चके हैं इस देश में--उत्तर प्रदेश के ग्रंदर भी श्रौर बाहर भी–ग्रौर कितनी जानें जा चुकी हैं ग्रीर इसका केवल यह कारण है कि इन सारी समस्याम्रों का समाधान सरकार ठीक से नहीं कर पा रही है। इसलिए मेरा निवेदन यह है कि मंत्री जी जरूर कुछ न कुछ अध्वासन देने की कृषा करें।

उप समापतिः श्रो राम^{र्}म्मवयेश जी, ∄कृत्या संक्षेप में।

श्री राम प्रविधेश सिंह व्हैं(बिहार) : उपतमापति महोदया, मुझे थोड़ा ॄविस्तार में बोलने दीजिए।

उपसमापित: यर्ड रीडिंग हो रही है, इसमें विस्तार से नहीं बोला जाता।

श्री राम ग्रवधेश सिंह: ऐसी कोई बाध्यता नहीं है। थर्ड रीडिंग का क्या मतलब है? इसमे विगय वस्तु के ऊपर निर्भर करता है कि उस पर कितनी बात कही जाए।

महोदया, इस बिल की देखने से लगता े है कि पंजाब की समस्या को देखकर ही यह लाया गया है, लेकिन जो पंजाब की समस्या है वैसी स्थिति लगभग बहुत से हिस्सों में है भीतर-भीतर है। हथियारों पर रोक लगाने में या मंदिरों, मस्जिदों या गुरद्वारों में हथियारों पर रोक लगाने या हथियार जाने से देश नहीं ्रद्रता है। देश टूटता है असहिष्णुता से, विमेदकारी व्यवहार सं, झूठे वायदे से, द्व्यंवहार से देश टूटता है। पेट की भूख की आग से देश टूटता है। इन सारी समस्याओं को एक साथ देखना पड़ेगा। पाकिस्तान कोई मस्जिदों में हथियार रखने से नहीं टूटा, वह इसलिए बना कि हम विभेदकारी ब्यवहार कर रहे थे श्रौर हमारे श्राचरण में दोगलापन था। हम इस तरह से अपने धादिमियों के साथ व्यवहार नहीं कर पाए कि वे ग्रन्थान हों।

महोदया, इस बिल में कहा गया है कि राजनीति को धर्म से अलग करना होगा, लेकिन इसको आप कैसे अलग कर सकेंगे यह हम नहीं समझ पाते है। डा० लोहिया ने इसकी बाबत एक बहुत अच्छी बात कही है कि धर्म और राजनीति में मौलिक भेद नहीं हैं, दोनों एक दूसरे के पूरक हैं, दोनों मूलत एक हैं। उन्होंने कहा है कि धर्म का मतलब है अच्छाई करना और राजनीति है भलाई करना। राजनीति का धर्म है बुराई से लड़ना और लड़ने का मतलब है अच्छाई करना। तो दोनों मूलत एक हैं। लेकिन जब धर्म और राजनीति को जोड़कर वक्त की स्वार्थसिद्धता हम चाहते हैं राजसत्ता

की कुर्सी पर बैठकर तो वह राजनीति के माध्यम में धर्म विकृत हो जाता है श्रीर मैं यह कहना चाहता हूं कि श्राज जो स्थित पंजाब में है, वह इसी कारण है कि वहां की कांग्रेसी हुकूमत ने श्रीर दिल्ली की हुकूमत ने वहां श्रकालियों को इतना बढ़ाया, श्रतना श्राण ले जाकर वहां की स्थित को बिगाड़ा कि श्राज सारी स्थित उनके हाथ सं बाहर हो गई है।

महोदया, जब तक हमारे अंदर सहिष्णुता नहीं आएगी तव तक कानून बनाने से कुछ नहीं होगा। ग्राप बिहार में चले जाइए, गांव गांव में हथियार बन रहे हैं, कोई गांव ऐसा नहीं है जहां हथियारों का कारखाना न हो ग्रौर पंजाब में जितनी हत्याएं होती हैं उतनी ही बिहार में भी होती हैं ग्रौर कभी कभी तो ज्यादा होती हैं। वहां बिना मंदिरो के हथियार जमा हो रहे हैं तो इस ऐक्ट से भ्राप पंजाब में क्या कर पाएंगे श्राप ऐसा बिल लाइए कि चारों तरफ जो टैरोरिस्ट हैं उनसे निषट सकें, केवल कानून बना देने से नहीं होगा। उसके लिए हमकी कुछ ऐसे ठोस कदम जठाने पड़ेगे कि हम उनसे निपट सकें। मैंने कहा था कि ग्रसहिष्णुता की कोख से जो विद्रोह पैदा होता है उसकी सहज ढंग से ग्राप दबा नहीं सकते ग्रीर उसको दबाने के लिए ग्रापको सहिब्ण्ता को ग्रसली रूप देना पड़ेगा। हमारे गांव में सामाजिक उत्पीड़न है और उत्पीड़न से वहां विद्रोह की आग फैली। दूसरी तरफ आतंकवाद पैदा हो रहा है। हम ऊपर से तो धर्म निरपेक्षता का आवरण ओढ़े हुए हैं और कह रहे है कि हम धर्म निरपेक्ष हैं। कल हमने देखा कि भारत जो विश्व में विख्यात है सहिष्णुता के लिए. **

THE DEPUTY CHAIRMAN: It will not go on record.

श्री राम श्रवधेश सिंह : ऐसा क्यो कह रहे हैं...

उपसमापित: इस बिल पर बोलिये। आप थर्ड रीडिंग पर बोल रहे है तो बताइये कौन सी क्लाज पर बोल रहे हैं

^{**}Not recorded.

श्री राम अवधेश सिंह: धर्म और राजनीति पर बोल रहा हूं। हम लोगों को राजनीति में सिहण्णु होना एड़ेगा। (ज्यव-धान) धर्म श्रोर राजनीति में महिण्णु होना पड़ेगा, उदार होना पड़ेगा। कट्टर पंथी से उत्पर उठना एड़ेगा तब जाकर यह चीज बनेगी। यह मौका था कल हम एडजोर्न मेंट कर देते **

THE DEPUTY CHAIRMAN: It will not go on record.

कल एडजोर्नमेंट की बाद नहीं है। इस बिल पर बोलने की बाद है।

श्री राम भ्रवधेश सिंहः यह कह कर ग्रापने कूटनीति का मौका हाथ में जाने दिया (व्यवधान)

उपसभापित: आप बिल पर बोलिये। आपने 7-8 मिनट ले लिए। कायदे की बात बोलिये।

श्री राम भ्रवधेश सिंह : हम राजनीतिक सिंहण्णृता भ्रौर धार्मिक सिंहण्णृता दोनी की बात कर रहे है।

उपसभापति: स्नाप रेपिटिशन कर रहे हैं। स्नाप बिल पर बोलिये।

श्री राम प्रवधेश सिंह: उसका व्यापक विस्तार कर रहा हूं। (व्यवधान)

उपसभापति: बिल पर ग्रापको क्या बोलना है?

श्री राम श्रवधेश सिंह: बिल पर हो बोल रहा हूं। यह कह रहा हूं कि यह बिल हर दृष्टि से अपूर्ण है। इस अपूर्ण बिल के पास होने से श्रधिनियम बन जाने से इस बिल का जो उद्देश्य है वह पूरा नहीं होगा।

कत्याण मंत्रालय की राज्य मंत्री (डा० राजे द कुमारी वाजपेयी): ग्रभी शुरू ती करने दीजिए। ग्रगर श्रपूर्ण है तो बाद में कर देंगे।

ं श्री राम ग्रवधेश सिंह : विदेश नीति पर बात चल रही है... उपसभापित: विदेश नीति पर बात नहीं चल रही है। आए बिल्कुल इरस्लिबेट बोल गहे है।

श्री राम श्रवधेश सिंह आपके दिमाग से इरिलेवेंट हो सकता है। आपसे प्रार्थना करता हूं कि मेरी बात मृन कर दिवाई से निकलवा दीजिए।

SHRI DEBA PRASAD RAY: Madam, I want to be a Congress Party replica of Mr. Ram Awadhesh Singh...(Interruptions) I want to be his replica and say a few words.

THE DEPUTY CHAIRMAN: Don't be a replica, and say a few words.

SHRI DEBA PRASAD RAY: Madam, thank you very much for giving me this opportunity.

श्री राम श्रवधेश सिंह: आप हिन्दी में बोलिये। आप हिन्दी प्रदेश से आते हैं।

SHEI DEBA PRASAD RAY: Madam, while I appreciate the initiative taken by the hon. Home Minister to have this Bill passed in this House. (Interruptions).

श्री राम श्रवधेश सिंह: जिस भाषा में बोट मांगते हो उस भाषा में बेलों। श्रापको हिन्दी श्राती है इसलिए हिन्दी में बोलों नहीं तो श्रपनी भाषा में बोलों।

SHRI · V. GOPALSAMY: (Tami' Nadu): You sit down. Every day you are raising this issue.

श्री राम श्रवधेश सिंह: मतदाता के पास जिस भाषा में जाते हो उस भाषा में बोलो।

THE DEPUTY CHAIRMAN: Please, please, sit down.

SHRI DEBA PRASAD RAY: Though I claim myself to be his replica, I am not from his State. He does not know that I am a Bengali.

^{**}Not recorded.

While I appreciate the move initiated by the hon. Home Minister. would request him kindly study the entire concept in the right perspective. There is no denying the fact that religion has played a big influence in our society, in our social life and it is really very difficult to segregate religion and politics. Politics in right sense of the term is nothing but practising religion and if you study history of Indian freedom struggle, all the inspiration had been derived from religious scriptures. All the revolutionaries, they made sacrifices because of the inspiration that derived from religion and that why if you look at Gandhiji's movement, it was basically the religious scriptures which he had projected while mobilising the people to sacrifice for the nation and participate in the freedom struggle. Similarly, the Khileafat movement made a deep impression and these contributions should not be ignored while passing the Bill. (Interruptions). I can you but please give me a little time to make you understand what I am saying. I am making one submission that while projecting the concept of modern secularism, you should not stay from religion. While you stay away from religion, you create opportunities for the fanatics to take over religious institutions.

THE DEPUTY CHAIRMAN: I fail to understand why the hon. Members are thinking that this Bill is against any religion. This Bill is not against any religion. This Bill respects all religions.

SHRI DEBA PRASAD RAY: What I am saying is that to contain the fanatics, the real concept of religion has to be propagated by the Government, has to be propagated in the right perspective, so that people are not carried away by the fanatics and people are not misled by the fanatics.

THE DEPUTY CHAIRMAN: Thank you, thank you.

SHRI DEBA PRASAD RAY: That is why a proper interpretation of

all the religions should be made available to the people with Government patronage so that these people do not get the opportunity of exploiting people's religious sentiments. That effort should also be made by the Government.

THE DEPUTY CHAIRMAN: I will now put the motion. The question is:

"That the Bill be passed."
The motion was addpted

DR. G. VIJAYA MOHAN REDDY: I would request the hon. Minister that the Bill should be translated into all the languages and sent to all the States.

MESSAGE FROM THE LOK SABHA

Tamil Nadu Appropriation (No. 2) Bill, 1988.

THE ADDITIONAL SECRETARY: Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary General of the Lok Sabha.

"In accordance with the provisions of rule 96 of the Rules of procedure and conduct of Business in Lok Sabha, I am directed to enclose the Tamil Nadu Appropriation (No. 2) Bill, 1988 as passed by the Lok Sabha at its sitting held on the 18th August, 1988.

The Speaker has certified that this Bill is a Money Bill."

Madam, I lay the Bill on the Table.

THE DEPUTY CHARMAN: The House now stands adjourned for lunch and will meet again 2.45 P.M.

The House then adjourned for lunch at fortyfive minutes past one of the clock.

The House reassembled after, lunch at forty-seven minutes past two of the clock. The Vice-Chairman (Shri B. Satyanarayan Reddy) in the Chair.